

**UTTAR PRADESH SHASAN
STAMP EVAM NIBANDHAN ANUBHAG-2**

The Governor is pleased to order the publication of the following English translation of Government notification no. 18/2025/1429/94-2-2025-700(62)/2023 dated : 19 November, 2025

NOTIFICATION

Order

No. 18/2025/1429/94-2-2025-700(62)/2023

Lucknow; Dated : 19 November, 2025

In exercise of the powers under clause (a) of sub-section (1) of section 9 of the Indian Stamp Act, 1899 (Act No. 2 of 1899), as amended from time to time in its application to the State of Uttar Pradesh, the Governor, for a period of six months from the date of publication of this notification in the Official Gazette, is pleased to remit the **stamp duty**, chargeable on lease deeds under Article 35 of Schedule I-B to the aforesaid Act, for the classes of lease deeds having average annual rent amount as mentioned in Column-1 of the Schedule below, in excess of the amount mentioned in Columns-2(A), 2(B) and 2(C) of the said Schedule:

Provided that the aforesaid remission shall not be applicable to any type of toll and mining lease agreement.

SCHEDULE

| Average annual rent amount (in Rs.) | Maximum stamp duty chargeable (in Rs.) | | |
|--|---|-------------------------------------|-------------------------------------|
| | Upto 01 year | More than 01 year and upto 05 years | More than 05 year and upto 10 years |
| 1 | 2(A) | 2(B) | 2(C) |
| Upto 2,00,000/- | 500/- | 1,500/- | 2,000/- |
| Above 2,00,001/- and upto 6,00,000/- | 1,500/- | 4,500/- | 7,500/- |
| Above 6,00,001/- and upto 10,00,000/- | 2,500/- | 6,000/- | 10,000/- |

By order,

Amit Gupta
Pramukh Sachiv.

- 1- यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नहीं है।
- 2- इस शासनादेश की प्रमाणिकता वेब साइट <http://shasanadesh.up.gov.in> से सत्यापित की जा सकती है।